

**IN THE NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH (COURT-II)**

C.P. No. 10/KB/2024

*A Petition under section 97(1) of the Companies Act, 2013 read with rule 74 of the
National Company Law Tribunal Rules, 2016;*

In the matter of:

Snehamay De, (Holding 4900 shares) residing at Mohan Apartment, Flat No. 404 Floor No. 4th, 235/236 Gauri Nath Shastri Sarani Bangur Avenue, North 24 Parganas West Bengal-700055, being a shareholder/ of Squadcore Services private limited, a company incorporated under the provision of the companies act, 2013 and having its registered office at 70, Baguiati Road, Kolkata-700028.

...Applicant

Versus

1. **Squadcore Services private limited, (CIN: U72300WB2014PTC204288)** a company incorporated under the Companies Act, 1956, having, and having its registered office at 70, Baguiati Road, Kolkata-700028.
2. **Registrar of Companies, West Bengal, Ministry of Corporate Affairs** having its registered office at Nizam Palace, 2nd MSO Building, 234/4 Acharya Jagdish Chandra Bose Road, Kolkata, West Bengal -700020.

...Respondents

Order pronounced on: 7/02/2024

Coram:

Smt. Bidisha Banerjee: Hon'ble Member (Judicial)
Shri. D.Arvind : Hon'ble Member (Technical)

Appearances (through hybrid conferencing):

For the petitioner: Ms. Sneha Khaitan, CS

For the Respondent No. 1: Ms. Urvi Sanghvi, CS

ORDER

Per: D. Arvind, Member(Technical)

1. This Court convened *via* hybrid conferencing.
2. The present Company Petition has been filed under section 97(1) of the companies act, 2013 read with rules 11 and 74 of the NCLT Rules, 2016 by **Snehamay De** holding 4900 shares being 49 % of the total issued, subscribed and paid-up shareholding, of the Respondent company, praying for the following reliefs:
 - a. *Direction upon the Respondent No.1 Company to convene, hold and conduct the annual General Meeting for the year ended 31.03.2023 under the provision of sub-section (1) of section 97 of the Companies Act,2013.*
 - b. *And give such ancillary or consequential directions as the learned Tribunal thinks Expedient.*

Submissions of the Petitioner:

3. The Petitioner submits that the Respondent No. 1 *i.e.* **Squadcore Services private limited** is a Company incorporated on 13/11/2014 under the provisions of the Companies Act, 2013 having its registered office at 70, Baguiati Road, Kolkata-700028, West Bengal, India.
4. The last Annual General Meeting of the Respondent Company was held on 30.09.2022 for the Financial Year ended on 31.03.2022 as per the Master Date of Respondent No 2.
5. The Petitioner submits that he approached the Company for holding of Annual General Meeting for the Financial Year ending on 31.03.2023. In respect thereof the Respondent Company informed the Petitioner that the Accounts of the company could not get audited on time.
6. The Petitioner states that since the Respondent Company could not get its accounts audited on time, the Annual General Meeting could not be held within stipulated

time period for the Financial Year ending on 31.03.2023 as required under section 96 of the Companies Act, 2013.

7. The Petitioner being the shareholder has the right to receive his amount of contribution to the Company as a member. The rights of the Shareholders to receive their contribution of money could only be established when the Company is well functioning and fully compliant. The Respondent Company is “ACTIVE ” company as reflects from its Master Data of Respondent No 2.
8. We have heard Authorized Representative appearing for the Petitioner and the Authorized Representative appearing for the Respondents, who submit that the accounts have now been got prepared and audited and as such the AGM can now be held.
9. Accordingly, we hereby, give the following directions in the exercise of the powers conferred on this tribunal under section 97(1) of the Companies Act, 2013 read with Rule 11 and Rule 74 of the National Company Law Tribunal Rules, 2016:
 - c. The Respondent company shall hold a General Meeting within 45 days from the date of this order, to finalise and approve the annual returns and financial papers for the FY 31.03.2023, in accordance with the procedure prescribed in the provisions of Companies Act, 2013 and Rules made therein. This meeting shall be considered as an Annual General Meeting for the purposes of the Companies Act 2013.
 - d. The Respondent Company is directed to give 21 days’ clear notice in advance, either in writing or through electronic mode in the manner prescribed every member of the Company, legal representative of any deceased member or the assignee of an insolvent member, the auditors of the Company and every director of the Company in accordance with section 101 of the Companies Act, 2013, informing therein the place, date, day and the hour of the meeting and shall contain a statement of the business to be transacted at such meeting.
 - e. Necessary health protocol and Govt. Advisory , if any, shall be scrupulously followed.

- f. The Respondent Company is being granted the liberty to approach this Tribunal in case there is any difficulty in holding the Annual General Meeting as directed aforesaid.
10. The **C.P. No. 10/KB/2024** shall stand disposed of accordingly.
11. The Registry is directed to send e-mail copies of the order forthwith to all the parties and their Authorized Representative for information and for taking necessary steps.
12. Registry is also directed to send a copy of this order to the Registrar of Companies, West Bengal, Kolkata.
13. Certified Copy of this order may be issued, if applied for, upon compliance of all requisite formalities
14. File be consigned to the records.

D. Arvind
Member [Technical]

Bidisha Banerjee
Member [Judicial]

Signed on this, the 7th day of February, 2024.

NKS [LRA]